

Uttar Pradesh Notifications

(1)

English translation of Shram Anubhag-1, Noti. No. 1705(STVXXXVI-1—156(ST)-76, dated June 13, 1983, published in U.P. Gazette, Extra., dated 13th June, 1983, p. 2

In exercise of the powers under sub-section (2) of Section 12 of the Equal Remuneration Act, 1976 (Act No. 25 of 1976), the Governnor is pleased to authorise पीट Regional Additional Labour Commissioner, Deputy Labour Commissioner and Assistant Labour Commissioner, Uttar Pradesh to sanction the making of a complaint for an offence punishable under the provisions of the said Act relating to their respective Regions with respect to any employment in relation to which the State Government 18 the appropriate Government under sub-clause (ii) of clause (a) of Section 2 of the said Act.